

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:673

ANSWERED ON:27.07.2000

ACCIDENTS OF IAF PLANES

AJAY SINGH CHAUTALA;MADHAVRAO SCINDIA;RAMESH CHAND TOMAR;RENUKA CHOWDHURY;SHYAMA SINGH;SUSHIL KUMAR SAMBAJIRAO SHINDE

Will the Minister of DEFENCE be pleased to state:

- (a) the details of IAF Aircrafts crashed during each of the last six months, date-wise and place-wise along with the cause of accidents and the type of Aircraft separately;
- (b) the details of crew members and civilians killed therein, accident-wise and amount of compensation paid to them;
- (c) the quantum of losses sustained due to damage of planes and other properties, accident-wise;
- (d) the outcome of each of the enquiry conducted, if any, and the follow-up action taken thereon; and
- (e) the measures being taken to minimise the rate of air crash?

Answer

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (c): A statement regarding the details of IAF aircrafts which crashed since February, 2000 till 20.7.2000 is annexed. No civilian was killed in these accidents. As for the crew members killed, compensation is paid as per existing service rules.

(d) After each accident a Court of Inquiry is conducted to find the reasons for the accident and to suggest remedial action. Out of the above accidents, Court of Inquiry has been completed in three cases. According to the findings, two accidents have been caused due to Technical Defects and one due to Human Error (Aircrew). Necessary remedial measures are implemented to prevent recurrence of such accidents, based on the findings in the Courts of Enquiry.

(e) A High Powered Committee on Fighter Aircraft Accidents(COFAA) was constituted under the chairmanship of Scientific Adviser to Raksha Mantri to analyse the cause of accidents which submitted its report in September, 1997. It has made certain recommendations to minimise the accident rate. Implementation of these recommendations involves changes in organisational structure, procedures, training, design, technology etc. About 55 out of 84 recommendations have been implemented so far.

ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF LOK SABHA UNSTARRED QUESTION NO. 673 FOR 27.7

S.No	Date	Place	Type of Aircraft factor	Crew (As per killed provisional Loss statement)	Cause	No. of Property	Loss of
1.	23 Feb, 2000	Vijaynagar LG	AN-32	++			N.A.
2.	14 Mar, 2000	Near Hakimpet	A/F	++	1		N.A.
3.	25 Mar, 2000	Kargil town	Mig-23	TD			Rs.15.45Cr.
4.	25 April, 2000	50 KM from Halwara	A/F	++	1		N.A.
5.	06 May 2000	Ambala A/F	Mig-21	++			N.A.
6.	10	Near	Mig-23	TD			Rs. 4.40 cr.

May,2000	Halwara	A/F				
7	17	Near	Cheetah	++	1	N.A.
May,2000	Keylong					
8.	17	Near	Cheetah	++		N.A.
May,2000	Keylong					
9.	23	Near	Mig-21	HE (A)	1	Rs. 1.70 cr.
May,2000	Uttarlai	A/F				
10.	23	Near	Kiran	++		N.A.
May,2000	Bidar	A/F				
11.	12	Dudhkundi	Mig-27	++		N.A.
June,2000	Range	A/F				
	near					
	Kalaikun					
	da					
12.	04	Near	Cheetah	++	2	N.A.
Jul,2000	Gapshan					
	pass					
13.	13	Near	Mig-21	++	2	N.A.
Jul,2000	Kalaikunda	A/F				

TD - Technical defects , HE(A)-Human Error(Aircrew)

N.A. - Provisional cost of damage in these accidents are not available (NA) as Court of Inquiries is yet to be completed.

++ Cause factor not known as Court of Inquiry is yet to be completed.